

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:4437  
ANSWERED ON:03.05.2012  
SEIZURE OF CURRENCY AND DRUGS  
Reddy Shri Anantha Venkatarami

**Will the Minister of LAW AND JUSTICE be pleased to state:**

(a) the details of currency and illicit drugs seized in violation of the election code, in each State where elections to the State Legislative Assemblies were held recently as per information available with the Government; and

(b) the action taken by the Government in this regard?

**Answer**

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a): The Election Commission of India has stated that they had issued comprehensive guidelines on Election Expenditure Monitoring in the recent Assembly Elections in Uttar Pradesh, Punjab, Uttarakhand, Manipur and Goa.

The information furnished by the Election Commission in respect of the currency seized during elections are as under:-

(i) : Uttar Pradesh- Rs.37.09 Crore

(ii) : Punjab- Rs.11.51 Crore

(iii): Manipur- Rs.1.08 Crore

(iv): Uttarakhand-Rs. 1.30 Crore

Illicit drugs seized in Punjab are as under:-

(i) : Heroin-53.555Kg

(ii): Poppy Husk-434.60 Kg

(iii); Opium-1 Kg etc.

(b): The Election Commission informed that the cash seized have been deposited either in State Treasury or handed over to Income Tax Department for taking necessary action under Income Tax Law. Wherever any evidence is found with link to poll offences, cases have been registered. As far as drugs are concerned, respective Law enforcement authorities were instructed to take necessary steps as per law.